

MR. CHAIRMAN: This is not a question; this is a suggestion. ...*(Interruptions)*...
Shri Sukhendu Sekhar Roy.

SHRI SUKHENDU SEKHAR ROY: Sir, the hon. Minister has already replied that Rani-ki-Vav at Patan, Gujarat is not only a monument of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, but this has also been included in the list of world heritage sites under the UNESCO Programme. Now, the National Monuments Authority has granted NoC, subject to certain conditions, to the Western Railway for construction of a railway line on the abandoned metre gauge railway line. The hon. Minister has stated that in the revised plan it shows that the railway line is 102.5 metres away from the monument. My question is whether the Archeological Survey of India or the National Monuments Authority have made a ground inspection to verify the veracity of the statement made whether it is 102.5 metres away or it violates the provisions of the Act which restricts any construction within the protected area.

DR. MAHESH SHARMA: Sir, after its inclusion in the World Heritage Sites, we are now bound by the international laws also to report any of the changes or activities to the WCN and the UNESCO also. As per conditions of the World Heritage Centre, there should be no development proposal inside the buffer zone affecting the outstanding universal value. Secondly, any major development, infrastructure proposal's impact on the world heritage site is to be submitted to the UNESCO. A meeting of the National Monuments Authority has taken place. On 10th April, this clearance has been given after assessment verification of the site by the National Monuments Authority and after the revised plan of the Railways.

श्री लाल सिंह वडोदिया : माननीय सभापति जी, जैसे पाटन की "रानी की वाव" की बात है, ऐसे ही हमारे पंचमहल जिले में टुवा स्टेशन है, उसके सौ मीटर के दायरे के अंदर ठंडे और गर्म पानी के कुंड हैं। रेलवे लाइन की स्पीड बढ़ जाने के कारण हज़ारों यात्री उनको देखने के लिए आते हैं, तो उसको प्रोटेक्ट करने के लिए आपका डिपार्टमेंट क्या कुछ करेगा?

डा. महेश शर्मा : महोदय, माननीय सांसद द्वारा यह जो विषय मेरे संज्ञान में लाया गया है, इस पर अगर कोई विशेष सूचना माननीय सांसद के पास है, तो नेशनल मॉन्युमेंट अथॉरिटी इस पर अपना संज्ञान लेकर, जांच कराकर सांसद जी को अवगत कराएगी।

Implementation of Unorganised Workers Social Security Act

*64. DR. T.N. SEEMA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

(a) whether the implementation of Unorganised Workers Social Security Act has

failed to provide employment security and protection against arbitrary dismissal, work security, accident and health risks at the workplace and social security benefits of health, pension and maternity related benefits to the unorganized workers;

(b) if so, the reaction of Government thereto;

(c) whether the fragmented ownership structure and the lack of coordination among the different Ministries in running the Rashtriya Swasthya Bima Yojana, Aam Aadmi Bima Yojana and National Pension Scheme Swavalamban has led to inadequate delivery of schemes; and

(d) if so, the details thereof and the remedial action proposed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Unorganised Workers' Social Security Act, 2008 provides social security to unorganised workers on matters relating to (a) life and disability cover, (b) health and maternity benefits, (c) old age protection. Those of the unorganised workers who are covered within the ambit of the Industrial Disputes Act, 1947, get employment security and protection against arbitrary dismissal.

The social security benefits for health and maternity care is provided under the Rashtriya Swasthya Bima Yojana, work security and accidents are covered by the Janshree/Aam Admi Bima Yojana and old-age protection by the Indira Gandhi National Old Age Pension Scheme.

Moreover, Schedule-I of the Unorganised Workers' Social Security Act enlists the following six schemes as welfare schemes for unorganised workers:

- (i) National Family Benefit Scheme. (Ministry of Rural Development)
- (ii) Janani Suraksha Yojana. (Ministry of Health and Family Welfare)
- (iii) Handloom Weavers' Comprehensive Welfare Scheme. (Ministry of Textiles)
- (iv) Handicraft Artisans' Comprehensive Welfare Scheme. (Ministry of Textiles)
- (v) Pension to Master Craft Persons. (Ministry of Textiles)
- (vi) National Scheme for Welfare of Fishermen and Training and Extension. (Department of Animal Husbandry, Dairying and Fisheries)

Under the National Pension Scheme, 'Swavalamban' introduced in 2010-11 by the Department of Financial Services, Ministry of Finance, Government contributes Rs. 1000 per annum to all eligible NPS swavalamban accounts for a period not exceeding five years, where the subscriber deposits a minimum of Rs. 1000 to maximum Rs. 12000 per annum. A total number of 42.42 lakh subscribers have been registered under Swavalamban scheme as on 25.04.2015.

(c) and (d) Rashtriya Swasthya Bima Yojana was run by Ministry of Labour and Employment and has been transferred to Ministry of Health and Family welfare *w.e.f.* from 01.04.2015, Aam Aadmi Bima Yojana is run by Department of Financial Services and National Pension Scheme (Swavalamban) is run by Pension Fund Regulatory and Development Authority (PFRDA). The schemes are being run by the different Ministries on the basis of their core competencies to ensure adequate service delivery.

Also the Central Government has constituted the National Social Security Board that recommends to the Central Government suitable schemes, advises the Central Government on such matters arising out of the administration of act, monitor welfare social schemes for unorganised workers, review the progress of registration, review of record keeping and expenditure and etc.

Ministry of labour and employment has initiated the efforts for registration of unorganised workers and issue of a nationally portable smart card for the unorganised workers for facilitating convergence and better delivery of services.

MR. CHAIRMAN: Question No. 64. Questioner not present. Now, Dr. Mungekar. ...*(Interruptions)*... Let the answer be given first. ...*(Interruptions)*... No; no. Let the answer be given. Dr. Mungekar.

DR. BHALCHANDRA MUNGEKAR: Sir, I congratulate Dr. T.N. Seema for raising this question. The Unorganized Workers Social Security Act is one of the landmark legislations passed by the Congress-led UPA Government. I must thank Dr. Manmohan Singh, the then Prime Minister, for giving me the Labour Department in the Planning Commission. Therefore, I was grossly involved in this. The question specifically is whether the implementation of this Act has failed and also various programmes could not be implemented because of inadequate delivery of the various schemes. The question is not about the salient features of that. The question is that due to fragmentation of the implementation and involvement of various agencies in the implementation, the Act is not properly implemented. Therefore, my supplementary is what steps are being taken by the Government to ensure that the various provisions of the Act, intending to secure the

welfare of the unorganized sector workers, who are 92 per cent of the total working force in the country, are properly implemented.

SHRI JAIRAM RAMESH: Sir, the answer has nothing to do with the question. The question is very specific. The answer is from an Annual Report. It is impossible to make sense of the answer. Please take note of the fact that there is complete dissidence between the answer and the question.

MR. CHAIRMAN: Will the hon. Minister please clarify?

SHRI BANDARU DATTATREYA: Sir, there are two parts of the question – one, the implementation of the Unorganized Workers Social Security Act; and, two, providing employment and security. Sir, the very hon. Member who raised this question may note that the 2008 Act itself clearly talks about this. The salient features of this Act have clearly mentioned about the life and disability cover. This is number one. Number two is health and maternity benefit, and number three is old age pension and any other benefit. ‘Any other benefit’ may be determined by the Central Government under different schemes. So, this is the Social Security Act. But the question asked is (*Interruptions*)...

MR. CHAIRMAN: Just a minute.

SHRI BANDARU DATTATREYA: Now, I would reply to the other part of the question which is regarding the implementation. I appreciate the concern of the hon. Member. He has also told that this is a laudable one; this is really a healing one.

Sir, I submit that the unorganized sector, as he has mentioned, constitutes 93 per cent of the total workforce. For this, the process under the Act continues, and we are committed to the welfare of these people. For that reason only, we have taken certain steps. The implementation part of that is coordination between different Ministries, namely, Rural Development Ministry, Labour Ministry, Health Ministry and also the Finance Ministry. There are other Ministries also which formulate the schemes regarding the unorganized sector. So, the implementation process is continuous and the Secretary-level meetings are taking place regularly. I myself wrote a letter to the Chief Ministers, and I have called the Ministers of Labour and all these people. Sir, I submit that our Government’s main focus is on unorganized workers. As organized workers are getting social security benefits, we are committed to give social security benefits to the unorganized workers as well. That is the only thing.

As regards the hon. Member who has mentioned that answer itself is wrong, I would like to submit that the answer is correct. We have given the answer in both the ways.

श्री तरुण विजय : सभापति महोदय, यह प्रश्न बहुत ही महत्वपूर्ण है। इस देश में असंगठित क्षेत्र के कर्मचारियों की जितनी दुर्दशा और दुर्गति है, शायद दुनिया में ऐसी दुर्गति किसी की नहीं है।

MR. CHAIRMAN: Please ask the supplementary question.

श्री तरुण विजय : मेरा माननीय मंत्री महोदय से यह कहना है कि जो प्रश्न पूछा गया था, वह था कि विभिन्न मंत्रालयों में तारतम्य नहीं है। मंत्रालयों में आपस में कोऑर्डिनेशन न होने की वजह से उनको न तो नौकरी और काम-धंधे की सुरक्षा मिलती है और न ही उनको एक्सीडेंट या हेल्थ रिस्क से सुरक्षा मिलती है। सर, इसमें 6 मंत्रालयों के नाम हैं। प्रश्न यह था कि इनमें कोऑर्डिनेशन क्यों नहीं हो सकता, ताकि कामगारों को सुविधा मिले। वह असंगठित कर्मचारी इन 6 मंत्रालयों में कहां धक्के खाएगा? आपने लिखा है कि 42.42 लाख सबस्क्राइबर्स मिले हैं, जो कि नगण्य संख्या है। मैं मंत्री महोदय से जानना चाहता हूँ कि कितने प्रतिशत असंगठित क्षेत्र के कर्मचारियों को हेल्थ और नैशनल पेंशन स्कीम मिली — उनकी संख्या एक्स है, उसमें से इतने लोगों को आपने दी है। यह रिस्क तो बढ़ गया, जब आप कहते हैं कि आप 6 मंत्रालयों में जाइए। उन्हें 6 मंत्रालयों में न जाना पड़े — प्रश्न यह था। कैसे उन्हें न जाना पड़े, हमें वह बताइए।

SHRI BANDARU DATTATREYA: Sir, the hon. Member has raised a very good question. Regarding the different schemes, we are launching a nationwide campaign for registration of unorganized workers with the help of smart card, and this smart card would be linked with AADHAR and also with the Bank Account and Mobile Number. Whatever schemes I have mentioned like the Rashtriya Swasthya Bima Yojana and Aam Aadmi Bima Yojana and Old Age Pension — these three schemes — all will be converged into smart card, and the smart card will be provided to the unorganized workers in a phased manner. Then there are other things also. There are the Pradhan Mantri Suraksha Bima Yojana, the Atal Pension Yojana and the Pradhan Mantri Jeevan Jyoti Bima Yojana. They could also avail these schemes. ...*(Interruptions)*... But regarding the Smart Card and registration, cooperation of all the State Governments is being sought for working towards this.

SHRI TARUN VIJAY: Sir, I seek your protection. I have asked what the percentage is. ...*(Interruptions)*...

SHRI BANDARU DATTATREYA: I would send those details in writing to the hon. Member. ...*(Interruptions)*...

MR. CHAIRMAN: The information will be conveyed to the hon. Member. Shri Sharad Yadav. ...*(Interruptions)*...

SHRI P. BHATTACHARYA: Mr. Tarun Vijay, have you got your reply? आपने क्या क्वेश्चन किया और क्या रिप्लाई मिल रहा है। ...*(व्यवधान)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*...

SHRI P. BHATTACHARYA: Sir, the Minister said, the Government...
...*(Interruptions)*...

MR. CHAIRMAN: No, no. This is not your turn. Please sit down.
...*(Interruptions)*...

श्री शरद यादव: सभापति महोदय, मंत्री जी को कितना ही घेर लो, ये ही नहीं हैं, कोई मंत्री हो। यह जो योजना बनी है, जिसके बारे में तरुण विजय जी पूछ रहे थे और कांग्रेस की तरफ से मुणगेकर जी पूछ रहे थे, मुणगेकर जी तो प्लानिंग कमीशन में रहे हैं, ये बहुत गहराई से अध्ययन करने वाले आदमी हैं। श्रीमन्, मैं कहना चाहता हूँ कि नेता सदन यहां पर नहीं हैं।

श्री सभापति: आप सवाल पूछ लीजिए।

श्री शरद यादव: सभापति महोदय, मैं सवाल ही पूछ रहा हूँ। यदि आपसे प्रोटेक्शन नहीं मिलेगा, तो ... हम तो कभी-कभी सवाल पूछने के लिए खड़े होते हैं।

MR. CHAIRMAN: Please continue.

श्री शरद यादव: 68 वर्ष से जो असंगठित मजदूर हैं, उनकी त्रासदी को बयान करने की जरूरत नहीं है। आज कल ठेकेदारी प्रथा चली हुई है, कांट्रैक्ट लेबर की व्यवस्था चली हुई है। हमारे देश में स्वच्छ भारत अभियान चल रहा है। हमारे यहां जितने टायलेट्स हैं, उनमें ठेकेदारों ने कांट्रैक्ट लेबर रखी हुई है।

श्री वी. हनुमंत राव: पार्लियामेंट में कांट्रैक्ट लेबर रखी हुई है।

श्री शरद यादव: हां। आप मालिक हैं, आपसे नहीं कहा जाए, आपके सामने शिकायत नहीं की जाए? इस सवाल का एक ही हल है कि नेता सदन होते, तो तत्काल आपके जितने वायदे हैं, यदि उनको पूरा करना है, ...तो ये है असली इस देश की कमजोरी, इस देश की दुनिया में जितनी इज्जत और सम्मान होना चाहिए, यहां पर कोई बैठ जाए...

श्री सभापति: शरद जी, सप्लीमेंट्री सवाल पूछिए।

श्री शरद यादव: सभापति महोदय, मैं सप्लीमेंट्री सवाल ही पूछ रहा हूँ। जो माननीय मंत्री जी हैं, इनको इस तरफ के लोग काफी घेर रहे हैं, ये भी सरकार में रहे हैं और मैं भी इस डिपार्टमेंट में रहा हूँ। इससे ज्यादा defunct department कोई नहीं है। इसको खत्म कर दिया है। ये डिपार्टमेंट इनको दे दिया है। मेरा आपसे अनुरोध है, होम मिनिस्टर साहब यहां पर बैठे हैं, आप तत्काल केबिनेट की बैठक बुलवाइए और एक मिनिस्ट्री इसके लिए अलग से बनाइए, तब जाकर कोई रास्ता निकल सकता है। इसमें पांच-छह डिपार्टमेंट्स हैं, श्रीमन्, इतने डिपार्टमेंट्स में यानी कैसा घपला है, कैसे कोई... आप इसको क्यों टाल रहे हैं?

श्री सभापति: आप डिबेट में यह सवाल उठाइए।

श्री शरद यादव: डिबेट नहीं, इसको टालने के लिए ...(व्यवधान)...

श्री अविनाश राय खन्ना: सर, सप्लीमेंट्री विद कमेंट्री।

श्री शरद यादव: यह कमेंट्री नहीं है, यह बहस है। यदि आप इस चर्चा को ऐसे ही निकालना चाहते हैं, तो निकालिए, लेकिन मैं पक्का और यकीन के साथ कहता हूँ कि मंत्री जी, आप जाकर के, हाथ जोड़कर प्रधान मंत्री जी से कहिए कि इस मामले के लिए एक मंत्रालय दे देंगे, तो उनके वायदों में से कई वायदे निकलना शुरू हो जाएंगे। इस बारे में आप प्रधान मंत्री जी से हाथ जोड़कर कहिए कि यह आपके बस का नहीं है। आपके ही नहीं, यह किसी के भी बस की बात नहीं है। यह किसी मंत्री के बस की बात नहीं है, क्यों इनको जबरदस्ती तंग किया जा रहा है? इसलिए सच बताओ, यहां पर सही बोलो।

MR. CHAIRMAN: It is not a question. Thank you. आपने अपना सुझाव दे दिया।

श्री शरद यादव : यदि आप हमारा प्रोटेक्शन नहीं करेंगे, तो फिर आप किसी सदस्य का क्या प्रोटेक्शन करेंगे?

श्री सभापति: आपको प्रोटेक्शन की कोई जरूरत नहीं है।

श्री शरद यादव : महोदय, ऐसा मत करिए। वे अच्छे आदमी हैं, वे जवाब देंगे।

श्री सभापति: आप उनकी बात सुन तो लीजिए।

श्री शरद यादव : हां, ठीक है। आपने हमारे सवाल को एकदम डॉयल्यूट कर दिया।

श्री बंडारू दत्तात्रेय : सर, मैंने शरद यादव जी के प्रश्न को समझा है और उनकी तकलीफ को भी समझा है। जैसा आपने बताया है कि पिछले 60 सालों से unorganized sector को जितनी social security देनी चाहिए, उतनी नहीं दी गई है। हमारी सरकार आने के बाद, प्रधान मंत्री नरेन्द्र मोदी के आने के बाद इस तरफ ध्यान दिया गया है।

दूसरी बात यह है कि जो coordination के बारे में पूछा गया है। उसमें RSBY स्क्रीम में जो हमारे बेनिफिशियर्स हैं, वे 3.85 करोड़ हैं, आम आदमी बीमा योजना में 8 करोड़ families and Old Age Pensioners 2 करोड़ हैं। मैं इन तीनों के बारे में बोल रहा हूँ। मैंने पहले इन मंत्रालयों की सूची दी है और भी नई-नई आ रही हैं, इसलिए ज्यादा social security coverage देने के लिए जो असंगठित मजदूर हैं, उनके लिए कोई ऐसा कानून नहीं है, Minimum Wages Act के बारे में। आर्गनाइज्ड सेक्टर के बारे में ऐसे बहुत से एक्ट हैं, लेकिन unorganized sector के बारे में, असंगठित क्षेत्र के बारे में कुछ एक्ट भी बराबर नहीं हैं। इसलिए Social Security Act को मजबूत बनाया है और उसी में ज्यादा से ज्यादा implementation करने के लिए सभी पार्लियामेंट मेम्बर्स से मेरी रिक्वेस्ट है कि मुझे आप सभी का सहयोग चाहिए।

श्री शरद यादव : सर, मैं आप से विनयपूर्वक कुछ कहना चाहता हूँ। मैंने कहा है कि कॉन्ट्रैक्ट

लेबर का जो मामला है, वह इतनी दूर तक आ गया है कि इस पार्लियामेंट के अंदर जहां हम वॉशरूम में जाते हैं, वहां भी ये लोग लगे हुए हैं। मैं माननीय मंत्री जी से यह कहना चाहता हूं कि यहां जो कांट्रेक्ट लेबर हैं, आप पता लगा लें कि उनकी तनख्वाह कितनी है? हम देश को कैसे ठीक करेंगे, हमारे घर में ही अंधेरा है। सर, वॉशरूम में जो लोग बैठे हैं, उनको कितने रुपए मिल रहे हैं? ये कॉन्ट्रैक्टर कौन हैं? मंत्री जी इसको दो मिनट में ठीक कर सकते हैं। आप 'स्वच्छ भारत' कर रहे हैं और ये जो टॉयलेट में बैठे नौजवान हैं, आप देखिए कि उनकी क्या हालत है? वे हमसे बात नहीं कर सकते हैं, वे हमसे नमस्कार भी नहीं कर सकते हैं? ये क्या ह्यूमन खेल है, आप इसको देखिए।

SHRI ANAND SHARMA: At least, this House should consider this. ...*(Interruptions)*... Minimum wages should be ensured. ...*(Interruptions)*... It is exploitation. ...*(Interruptions)*...

MR. CHAIRMAN: It is a valid point. But it has to be raised separately; not here. Question No. 65, please ...*(Interruptions)*...

Loss due to disasters in the country

*65. SHRI MOHD. ALI KHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that disasters have cost the country about 10 billion dollars per year which includes more than 7 billion dollars loss on account of floods according to a United Nations report; and

(b) if so, the disaster-wise and State/Union Territory-wise details thereof and the comments of Government thereon along with the funds spent on each disaster?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU) : (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) As per the United Nations Office for Disaster Risk Reduction's (UNISDR) Global Assessment Report on Disaster Risk Reduction (GAR) 2015, Risk Profile of India estimates that Average Annual Loss (AAL) from multi hazard disasters in India is approximately \$9.8 billion per year. Of this the AAL from floods is \$7.4 billion per year. These figures are not an analysis of the impact of past floods in the country and these figures are not vetted by the Government.

The Government of India has not appointed any agency to estimate economic losses from disasters. The damage and losses due to natural disasters are assessed by